

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'SMC' NEW DELHI**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER**

**I.T.A .No.-4576/Del/2018  
(ASSESSMENT YEAR-2013-14)**

Jayanti Gupta 1, Mill Road, Doiwala, Dehradun, Uttarakhand. <b>PAN No. ADAPG1158N</b>  <b>(APPELLANT)</b>	vs	ITO Ward 1(4), Dehradun.
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Shri S.L. Anuragi, Sr. DR</b>

<b>Date of Hearing</b>	<b>22/11/2018</b>
<b>Date of Pronouncement</b>	<b>22/11/2018</b>

**ORDER**

This appeal filed by the Assessee is directed against the Order dated 28.03.2018 of the Ld. CIT(A), Haldwani relevant to assessment year 2013-14.

2. In this case the Notice was sent to the assessee for hearing for today i.e. 22.11.2018 at the address mentioned in Form No. 36 vide Column No. 10.

3. On 22.11.2018, neither the assessee nor her Authorised Representative attended the hearing and also not filed any Application for adjournment or nor filed the fresh address before the Tribunal, hence, I am of the view that no useful purpose would be served to serve the notice again and again on the same address. In view of above, it is thus inferred that the assessee is not interested in prosecution of her Appeal.

4. Having regard to Rule 19(2) of the ITAT Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. : 38 ITD 320 (Delhi) and Hon'ble Madhya Pradesh High Court's decision in Estate of Late Tukojirao Holkar vs. CWT; 223 ITR 480 (MP), I treat this appeal as unadmitted and dismiss the same. I would like to clarify that subsequently, if the assessee explains the reasons for non appearance and if the Bench is so satisfied, the matter may be recalled for the purpose of adjudication of the Appeal.

5. In the result, the Appeal of the assessee is dismissed in limine.

Order pronounced on 22.11.2018.

**Sd/-**  
**(H.S. SIDHU)**  
**JUDICIAL MEMBER**

Dated: 22/11/2018

*\*Kavita*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI

		Date
1.	Draft dictated on	22.11.2018
2.	Draft placed before author	22.11.2018
3.	Draft proposed & placed before the second member	22.11.2018
4.	Draft discussed/approved by Second Member.	22.11.2018
5.	Approved Draft comes to the Sr.PS/PS	22.11.2018
6.	Order Pronounced and Uploaded	22.11.2018
7.	File sent to the Bench Clerk	22.11.2018
8.	Date on which file goes to the AR	
9.	Date on which file goes to the Head Clerk.	
10.	Date of dispatch of Order.	